

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO. 670

TO BE ANSWERED ON WEDNESDAY, THE 20th NOVEMBER, 2019

Lok Adalats

670. DR. SUBHASH RAMRAO BHAMRE:
DR. AMOL RAMSING KOLHE:
SHRI SUNIL DATTATRAY TATKARE:
SHRI KULDEEP RAI SHARMA:
SHRIMATI SUPRIYA SULE:
SHRI A.K.P. CHINRAJ:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of various Lok Adalats organized during each of the last three years and the current year in the country, especially in the States of Maharashtra and Tamil Nadu;
- (b) the number of cases disposed and number of cases pending in various Lok Adalats during the said period;
- (c) whether the Government has been able to achieve the target of disposal of cases filed in various Lok Adalats and if so, the details thereof and if not, the corrective action taken in this regard;
- (d) whether the Government has provided funds to State Legal Services Authorities to enhance legal aid to the marginalized sections and if so, the details thereof; and
- (e) the other steps taken by the Government to organize such Adalats more frequently to bring about the early disposal of pending cases?

ANSWER

**MINISTER OF LAW & JUSTICE, COMMUNICATIONS,
ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAVISHANKAR PRASAD)**

a)&(b) A statement showing number of various Lok Adalat held and cases disposed of during the last three years and the current year all over the country and in the States of Maharashtra and Tamil Nadu are given at Annexure-A.

(c) No specific target is fixed for referral or disposal of cases prior to organization of any type of Lok Adalat. However, evaluation of data is done to enhance the efficacy of Lok Adalat mechanism and process intermittently to act as a good alternative dispute resolution mechanism.

(d) Government has released the following funds as grant-in-aid to National Legal Services Authority (NALSA) during the last three years and in current year for implementing legal aid programmes through State Legal Services Authorities. Funds are not allocated separately for any legal aid scheme.

(Rs. In Crore)

Year	Funds Released
2016-17	63.67
2017-18	100.00
2018-19	150.00
2019-20	140.00
Total	453.67

(e) The State Legal Services Authorities have been issued guidelines/directions by NALSA vide National Legal Services Authority (Lok Adalat) Regulation, 2009 to organize Lok Adalats in required numbers so that pendency of cases could be reduced. Permanent Lok Adalats are also conducted for settlement of Public Utility Services matter at pre-litigation stage.

Annexure - A**Annexure as referred to in reply to Part (a) & (b) of Lok Sabha Unstarred Question No. 670 for 20.11.2019 regd. Lok Adalats.**

Details of Various Lok Adalats held and cases disposed of during last three years and the current year all over the country and in the States of Maharashtra and Tamil Nadu.

Regular Lok Adalat:

State	2016-17		2017-18		2018-19		2019-20 (upto June)	
	Number of Lok Adalat held	Number of cases disposed of	Number of Lok Adalat held	Number of cases disposed of	Number of Lok Adalat held	Number of cases disposed of	Number of Lok Adalat held	Number of cases disposed of
Total all over the country	119021	1724312	109695	1928682	116711	1046737	24267	128452
Maharashtra	829	143753	65	1117	47	798	20	327
Tamil Nadu	2841	19182	3364	19024	3259	17144	493	2239

National Lok Adalat:

The Number of cases disposed off by National Lok Adalats during last three years and the current year (upto September, 2019):

State	Year			
	2016	2017	2018	2019
Total all over the country	10498424	5405867	5882561	3880833
Maharashtra	420297	511349	808625	298299
Tamil Nadu	566854	540718	475753	257120

Permanent Lok Adalat:

The Number of cases disposed off by Permanent Lok Adalats during last three years and the current year (upto August, 2019):

State	Year			
	2016-17	2017-18	2018-19	2019-20
Total all over the country	93555	124459	102625	42320
Maharashtra	10546	10089	2981	1549
Tamil Nadu	0	0	0	7